

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/TT/2021

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for two number of assets under “Powergrid Works associated with Additional System Strengthening for Sipat STPS” in Western Region.

Date of Hearing : 10.9.2021

Coram : Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd.
& 12 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the following assets under “Powergrid Works associated with Additional System Strengthening for Sipat STPS” in Western Region:

Asset-A: 1 no. 765 kV line bay at 765/400 kV Bilaspur Pooling Station (for Sipat STPS (NTPC)-Bilaspur PS (PG) 765 kV 3rd S/C), and

Asset-B: 2 Nos. 765 kV line bays at 765/400 kV Bilaspur Pooling Station (Powergrid) (for Bilaspur PS (PG)-Rajnandgaon (TBCB) 765 kV D/C line) alongwith 2 Nos. 240 MVAR, 765 kV switchable line Reactors at 765/400 kV Bilaspur Pooling Station end.



- b. Subject Assets-A and B were put under commercial operation on 8.8.2018 and 23.3.2019 respectively. However, the date of commercial operation in respect of Asset-A is wrongly mentioned in the petition as 1.3.2018.
- c. Transmission tariff for 2014-19 period in respect of Asset-A was approved vide order dated 25.4.2019 in Petition No. 261/TT/2018 and for Asset-B vide order dated 22.8.2020 in Petition No. 346/TT/2019.
- d. There is no time overrun or cost over-run in the case of subject transmission assets.
- e. The assets were put into commercial operation matching with the TBCB line under the scope of Sipat Transmission Limited.
- f. Reply to the Technical Validation has been filed vide affidavit dated 1.7.2021.
- g. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 2.9.2021.
3. Reply filed on behalf of MPPMCL is taken on record.
4. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

